

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 1221/1995

New Delhi, this 11th day of August, 1995

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K. Ahuja, Member(A)

(2)

Shri Raj Kumar Dohare
C-1/D, DDA Flats
Munirka, New Delhi .. Applicant

By Shri V.K. Rao, Advocate

versus

Union of India, through

1. The Secretary
Dept. of Revenue
M/Finance, New Delhi

2. The Dy. Collector(P&V)
Central Excise & Customs Collectorate
RR Building, IP Estate, New Delhi .. Respondents

By Shri R.R.Bharati , Advocate

ORDER(oral)

Shri A.V. Haridasan
The grievance of the applicant is that though he is placed under suspension, the respondents have in spite of the representations made by the applicant refused to pay him the subsistence allowance due to him as per rules. On notice being issued to the respondents, Shri R.R.Bharati, Advocate appeared for the respondents. The learned counsel for the ^{having been} ~~applicant~~ ^{negligent} stated that the respondents did not disburse the subsistence allowance to the applicant for want of a certificate to the effect that the applicant was not profitably employed elsewhere, as required under FR 53(2). It is also indicated that ^{on} ~~in case~~ the applicant's furnishing the said certificate, subsistence allowance will be disbursed without any delay. The application is therefore disposed of at the admission stage itself with

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the consent of the parties or either side with the direction to the applicant to appear before the respondents on 21.8.95 and to furnish the certificate as required under rules and also with the direction to the respondents to ensure that subsistence allowance is disbursed to the applicant within a week from the date of receipt of that certificate. There is no order as to costs.

R.K. Ahooja

(R.K. Ahooja)

Member(A)

11.8.1995

A.V. Haridasan

(A.V. Haridasan)

Vice-Chairman(J)

11.8.1995

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